

(c) No Sir. The Textile Commissioner has fixed fair prices of viscose and nylon filament yarns on the basis of cost study.

(d) The spinners and weavers have not so far entered into a voluntary agreement.

(e) Information about State-wise supplies of art silk yarn is not available. The spinners have, however, confirmed that they are maintaining deliveries as customary in the past.

Tibbia College Incident

8190. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether he is aware of the incident of Tibbia College, Karol Bagh, New Delhi on the 18th March, 1978 in which 12 students were injured; and

(b) if so, the action taken by the Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DEHANKI LAL MANDAL): (a) and (b). On 18-3-78, following a clash between two groups of students of Tibbia College, 9 students and one Lecturer sustained injuries. A case vide FIR No. 236, dated 18-3-78 under Section 147/148/149/323/325 IPC was registered at Police Station, Original Road. On the basis of evidence, 11 students and one Lecturer were arrested on 20-3-78. The case has been challaned and will be put in the Court shortly for regular trial. Meantime a complaint under Section 107/150 Cr. P.C. was also sent against 14 persons of each group, in the Court of S.D.M. Original Road. All of them have been summoned by the Court and are facing trial. As one of the Lecturers had also received threats, a case FIR No. 240 dated 19-3-78 un-

der Section 506 IPC was registered at Police Station Original Road and is under investigation.

Appointment of Relatives of Employees of Doordarshan on Casual Contract

8191. SHRI R. L. P. VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any relations of a permanent employee of Doordarshan cannot be engaged on casual contract basis for any post;

(b) if so, categories of relations which are included for such type of ban; and

(c) if so, the justification of debaring qualified and eligible candidates only being a relation of any employee of Doordarshan?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). There is no ban on the casual booking of relations of Doordarshan employees by Doordarshan Kendras if such persons are qualified for particular posts. However all applicants for long term casual booking are, before being interviewed for selection, asked to state whether or not they have any relation(s) working in the Ministry of I & B or in any media unit of the Ministry.

Although the term 'relation' has not been defined, it would include relatives by "blood" or "marriage" but not too distant. In case any of the applicants having such relation(s) is considered suitable for inclusion in the panel for long term casual booking, the entire panel has to be got approved by the Directorate General, Doordarshan so as to leave no room for nepotism or favouritism.